

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.368/GT/2019**

Subject : Petition under Section 62 and 79(1) (a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 along with CERC (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2017 for determination of project specific levelised tariff for 100 MW floating Solar Photo Voltaic Plant at water reservoir of Reamagundam Super Thermal Power Station (RSTPS), Ramagundam, Telengana.

Petitioner : NTPC Limited.

Respondent : Telengana State Southern Power Distribution Company Limited (TSSPDCL) & Ors.

Date of hearing : **25.11.2019**

Coram : Shri P.K.Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S.Jha, Member

Parties present : Ms. Swapna Seshadri, Advocate, NTPC

**Record of Proceedings**

The Petition has been filed for determination of project specific levelised tariff for 100 MW floating Solar Photo Voltaic Plant at water reservoir of Ramagundam Super Thermal Power Station (RSTPS), Ramagundam, Telengana.

2. During the hearing, the learned counsel for the Petitioner submitted that the Petitioner intended to use the solar power generation to replace the power supply of high ECR of other thermal stations of Petitioner, namely Kudgi STPS and Solapur STPS.

3. On a specific observation of the Commission as regards the reliefs prayed for by the Petitioner, other than the prayer for determination of levelised tariff of the said project, the learned counsel to the Petitioner submitted that the prayers (ii) to (iv) of the Petition may be considered as not pressed at this stage. The Commission however directed the Petitioner, to amend the Petition prior to seeking approval of levelised tariff of the project.

4. Accordingly, the Petitioner was directed to file amended Petition on or before **9.12.2019** with copy to the Respondents, who shall file their replies by **16.12.2019** with advance copy to the Petitioner. File rejoinder, if any, by the Petitioner on or before **23.12.2019**.

5. Matter shall be listed in due course for which separate notice will be issued to the parties.

**By order of the Commission**

*Sd/-*  
**(B.Sreekumar)**  
**Dy. Chief (Law)**

